

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

Appeal No.480/ND/2018

In the matter of:

Winrade Trading Pvt. Ltd. & Ors. ... Appellant
Vs.
Registrar of Companies, New Delhi ...Respondent

SECTION: Under Section 252.

CORAM

**(R. VARADHARAJAN)
HON'BLE MEMBER (J)**

Order delivered on 04.06.2018

For the appellant
For the ROC
Income tax

Ms. Suhita Mukhopadhyay, PCS
Mr. Shobhit Srivastava, Dy.ROC For the
Ms. Lakshmi Gurung, Stdg.counsel
with Rajat Nagar, Adv.

ORDER

Ld. CS for the appellant is present. On behalf of the ROC Ld. Dy. Registrar represents that reply has been duly filed vide diary No. 5170 dated 29.5.2018. In relation to the Income tax Ld. CS represents that no reply has been filed by the Income tax. A final opportunity is granted to Income tax to file reply within one week. Post the matter ~~immediately after vacation i.e.~~ 17th July, 2018.

on
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**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

KCS